

**GOVERNMENT OF KARNATAKA****KARNATAKA LOKAYUKTA**

NO: LOK/INQ/14-A/410/2014/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 13/7/2017

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri M.R. Ramesh, Asst. Executive Engineer (Electrical), W-5 Sub Division, Bengaluru Electricity Supply Company Ltd., Bengaluru (Presently Executive Engineer (Electrical), Bengaluru Electricity Supply Company Ltd., Malleshwaram Division, Bengaluru-6 - Reg.

Ref:- 1) Order No. ಕವಪ್ರನಿ/ಬ52/40974/2013-14, Bengaluru, dated 15/5/2014 of Director (Administration and Human Resources), Karnataka Power Transmission Corporation Ltd., Bengaluru.

2) Nomination order No. LOK/INQ/14-A/410/2014 dated 18/7/2014 of Upalokayukta-1, Karnataka Lokayukta, Bengaluru

3) Inquiry Report dated 11/7/2017 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

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The Director (Administration and Human Resources), Karnataka Power Transmission Corporation Ltd., Bengaluru by Order dated 15/5/2014, initiated the disciplinary proceedings against Sri M.R. Ramesh, Asst. Executive Engineer (Electrical), W-5 Sub Division, Bengaluru Electricity Supply Company Ltd., Bengaluru (Presently Executive Engineer (Electrical), Bengaluru Electricity Supply Company Ltd., Malleshwaram Division, Bengaluru (hereinafter referred to as Delinquent Government Official, for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/410/2014 dated 18/7/2014 , nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO was tried for the following charges:-

“That you –DGO Sri M.R. Ramesh, AEE (V), W-5 Sub Division, BESCO, Bangalore (presently EE (V), BeViKo, Malleshwaram Division, Bangalore -6, while discharging your duties

- i. The Complainant informed you – DGO jurisdictional Engineer about the unauthorised Dhabha being run in the ground floor of the property No. 54/2 situated at Cubbonpet Main Road and the owners of the said Dhabha having taken illegal electricity connection;
- ii. Though you – DGO says that you visited the spot soon after the receipt of the complaint in the year 2007 and found that the allegations are false and then you – DGO issued the endorsement to the Complainant to that effect, but no such endorsement is produced;
- iii. The Complainant has made serious allegation about the tampering of the meter, illegal connection and breaking of meter seal. But still no written report, nor the endorsement to deny the said allegations are issued by you – DGO;

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- iv. The Complainant alleged taking of unauthorised electricity connection by Dhabha owners in the year 2007 but, according to you – DGO, you the DGO got inspected the spot on 3-9-2013.
- v. You – DGO failed to take action nor given any endorsement with regard to the said unauthorized electricity connection, theft of electrical energy, tampering of the meter, till you – DGO was transferred from that division on promotion.

and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is (unbecoming of Government servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966).”

The Inquiry Officer, as per Order dated 4/7/2017, has corrected the underlined portion of the charge as follows:-

“unbecoming of a Board employee/public servant and thus you are guilty of misconduct under Rule 3(1) of Karnataka Electricity Board Employees Service (Conduct) Regulations, 1988”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against the DGO.

5. On re-consideration of the evidence, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is


hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/12/2018.

7. Having regard to the nature of charges proved against DGO Sri M.R. Ramesh, it is hereby recommended to the Government to impose penalty of reducing the pay of DGO Sri M.R. Ramesh by two stages in the time scale of pay with cumulative effect.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 13/7  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru.